

In the Central Administrative Tribunal Principal Bench, New Delhi

Regn. No.RA-367/92 In OA-2662/91

Date: 4.12.1992

Shri C.B. Aggarwal

... Petitioner

Versus

Administrator, Delhi Administration

.... Respondents

CORAM: Hon'ble Mr. P.K. Kartha, Vice-Chairman(Judl.)
Hon'ble Mr. B.N. Dhoundiyal, Administrative Member.

1. To be referred to the Reporters or not? No

(Judgement by Hon'ble Mr. P.K. Kartha, V.C.)

The petitioner in this R.A. is the original applicant in 0A-2662/91. This application was listed for hearing on 24.9.1992, when the Tribunal directed that as the pleadings are complete, the case should be listed for final hearing in its turn. The application was also admitted except for the relief sought in para.8(ix). The petitioner has stated that para.8(ix) of the prayer should also have been admitted for adjudication.

- 2. Para.8(ix) contains the prayer for a decree of Rs.1 crore only as compensation for damages with interest at the rate of 18 per cent per annum from 1.8.1984 to date. The Tribunal did not admit the application so far as the relief for damages was concerned.
- 3. On going through the order dated 24.9.1992, we see

9_



no error of law apparent on the face of the order. The annicant has also not brought out any fresh facts warranting a review of the said order. The R.A. is, accordingly, dismissed.

(B.N. Dhoundiyal) Administrative Member

(P.K. Kartha) Vice-Chairman(Judl.)